

**PUBLIC NOTICE**

This is to inform the general public that Mr ASHWIN VAMANRAO NAYAK (Before name change in Gazette No M2331583 the Name was A S H W I N K U M A R VAMANRAO NAYAK) owner of Flat No B101, 1st Floor, Seema Regency Co-Op. Hsg. Soc. Ltd., Parshwa Nagar, Behind Old Petrol Pump Mira Road (E), Thane - 401107, (hereinafter referred as the Said flat) have lost his Original Sale Agreement & Original Registration Receipt between Mr JAYANTILAL M SHAH, Mr RAJOOJI JAYANTILAL S SHAH & AS HWIN KUMAR VAMANRAO NAYAK which was Registered on 19/08/1997. BMM24821997 of said flat while traveling on link Road kandarpada by Auto Rickshaw if any person have any claim or objection or found the document then please inform or give notice in writing to the Advocate within 15 days from the date of publication.

Dt: 14.07.23 Sd/- Adv. N R MEMON D701, Nagar Darshini, Opp Old Petrol Pump, Mira Road East, Thane 401107.

**PUBLIC NOTICE**

This Notice is hereby given to General public, all persons who are client, Mr. Anil Harishchandra Ghodinde who is owner of Flat No.302, Third Floor, New Akanksha CHS Ltd., Near M. J. College, Rajaj Path, Dombivli East, Taluka-Kalyan, Dist-Thane 421201 intends to enter into the transaction of sale of said flat, The original agreement dated 26/03/1990 between Kalavati Kalyanji Dawda and Mukund Kalyanji Dawda and builder Jitendra Lalji Sawala which was registered under No.Chapl-1390. Later on this was sold by Kalavati Kalyanji Dawda and Mukund Kalyanji Dawda to Mr. U. Janardan vide agreement for sale dated 17/02/1992. However, original registration receipt for payment of stamp duty of agreement dated 26/03/1990 and agreement between Kalavati Kalyanji Dawda and Mukund Kalyanji Dawda to Mr. U. Janardan dated 17/02/1992 along with its original registration receipt is missing and could not be traced out even after undertaking due search. Police complaint to that effect has been lodged by the Client with Ram Nagar, Dombivli Police Station, on 12/07/2023.

If any person or persons, trust, trustees claiming any interest in abovementioned flat through said agreement by way of sale, exchange, lease, mortgage, gift, trust, inheritance, bequest, possession, lien, easement, development, power of attorney or otherwise are hereby requested to send full particulars thereof in writing together with proof to the undersigned at following address during working hours within 15 days from the date hereof, as otherwise further procedure of sale of abovementioned flat will be completed without any reference or regard to any such purported claim or interest, which shall be deemed to have been waived to an intent and purpose.

Sd/- Advocate Smita Sansare 1/Bhagyoday Bldg., Ramnagar, Below Kharkar Classes, Dombivli (East), Dist - Thane. Date : 14/07/2023 Place : Dombivli

**NOTICE**

Mr. Gajendra Niranjanlal Gupta a member of the New Suryakirti Nagar Co-operative Housing Society Ltd., having address at Survey No.130 (93) Near Majithia Park, Achole Road, Nallasopara (E), Palghar; 401 209 and holding flat/tenement No. G/202 in the building of the society, died on 29/10/1999 without making any nomination. The society hereby invites claims or objections from the heir or heirs or other claimants/objectors or objectors to the transfer of the said shares and interest of the member in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his claims/objectors for transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objectors are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society/with the secretary of the society between 10.00 A.M. to 16.30 A.M. from the date of publication of the notice till the date of expiry of its period.

Place: Nallasopara (E) Date : 13/07/23 For and behalf of The New Suryakirti Nagar C.H.S. Ltd. Sign/- Hon. Secretary

**PUBLIC NOTICE**

I, Smt. SANJIVANI KERU CHIVILKAR, widow of Late Shri. KERU SAKHARAM CHIVILKAR, hereby inform to public in large that: My Husband Late KERU SAKHARAM CHIVILKAR was original Alotee & Owner of Flat No. 220, 2nd floor, B Wing, in APLI EKTA (SRA) CO-OP. HSG. SOC. LTD., at B-26, Navpada, Margi Naka, A. K. Road, Andheri (E), Mumbai-400059 And being Registered Member of APLI EKTA (SRA) CHS LTD. He was issued original SHARE CERTIFICATE NO. 241, M.R. No. 241 for 1 share of Rs. 50/- bearing Dist/Sr.No. 241 in his name & hand from Society and he died on 31/10/2022 at Roha, Raigad. That said Original SHARE CERTIFICATE copy have been lost / misplaced in transit in local area & necessary N.C. has been lodged to local Sahar Police Station, Mumbai, vide Complaint ID: 17414/2022, dated: 28/05/2022.

IF anybody found same please return to me on above address. I being widow wife willing to get said flat transferred to my name as per Society bye-law 35, if anybody having any claim please come forward with proof within 15 days from publication of this Notice.

Sd/- SANJIVANI KERU CHIVILKAR Place: Mumbai Date: 14/07/2023

**PUBLIC NOTICE**

Notice is hereby given to the Public that Original Allotment Letter, MHADA Passbook and Dues paid Receipts issued by Maharashtra Housing and Area Development Authority (SHRI, RAMANAND SIYARAM YADAV and MHADA Transfer Letter issued by MR. ATMARAM RAMSUMER SHARMA for residential property mentioned in the schedule hereto, has been lost/misplaced by MR. ATMARAM RAMSUMER SHARMA and is not traceable. The Complaint of same has been lodged at Shivaji Park Police Station on 07/07/2023. Lost Report No. 58007/2023.

All persons are hereby informed not to deal or carry out any transaction with anyone on the basis of the said missing document. Any person having any right, title, interest, claim, demand or objection of any nature whatsoever in respect of the said room and/or has share or any part or portion thereof by way of inheritance, share, sale, purchase, mortgage, lease, lien, license, gift, attachment, or encumbrance however or otherwise, is hereby required to make the same known in writing along with documentary proof thereof, to the undersigned at 612/B-20, Anita CHS. Ltd., Sector-6, Road RSC-52, Charkop, Kandivli West, Mumbai - 400067 within 15 days from the date of publication hereof, failing which claims if any raised thereafter, shall be deemed to have been given up or waived off.

**SCHEDULE DESCRIPTION OF THE PROPERTY**  
ROOM NO. B-24 IN CHARKOP (1) NANDADEEP JYOTI CO-OP HSG. SOC. LTD. situated at PLOT NO 381, SECTOR-3, ROAD RSC- 30, CHARKOP, KANDIVLI (WEST), MUMBAI - 400 067 adjoining 25 sq. mtrs. Built-up of Village: Kandivli, Taluka: Borivali, Mumbai Suburban District. Nitesh D. Achrekar Advocate Date: 14/07/2023

**PUBLIC NOTICE**

NOTICE is hereby given to the general public that our Member Mrs. Vasumati J. Patel & Mrs. Megna M. Patel the owners of Flat No. A-102 (the said Flat) in the Building New Laxmi Park-I Co-operative Housing Society Ltd., situated at inside Vijay Park, Mira Road (E), Thane - 401107. The said members Mrs. Vasumati J. Patel & Mrs. Megna M. Patel has informed the society that the Original Share Certificate bearing Certificate No. 007 with Distinctive Nos. from 031 to 035 issued by the society in respect to Flat No. A-102 is lost/misplaced. Any persons finding the misplaced / lost Share Certificate pertaining to the said Flat are requested to inform the society or any person who has any claim or objection for issuance of duplicate share certificate in a manner whatsoever within 15 days from the date of publication of this notice. In case no objection is received within aforesaid time, it shall be presumed that there is no claimants regarding the above said matter.

Sd/- For NEW LAXMI PARK-I CO-OP. HSG. SOC. LTD., Hon. Secretary Date: 14/07/2023 Place: Mira Road

**PUBLIC NOTICE**

Notice is hereby given that Mr. Pradip Thakorlal Zunkhawal a member of the Ekta Meadows A.B.C.D.E.F & G Co-Operative Housing Society Limited, occupying Flat No. A-1902/3 of the Society, have reported loss of Share Certificate No. 54, bearing Distinctive Nos. from 266 to 270, pertaining to the said Flat No. A-1902/3, and requested the society to issue duplicate share certificates to them. Any person having any objection for the issue of duplicate share certificates in place of and in lieu of the above mentioned share certificates, should make the same known to the undersigned in writing at the address mentioned below, specifically stating therein the exact nature of such objection claim, together with documentary evidence thereof, within 15 days from the date of this notice, failing which any such objection shall be deemed to have been waived and a duplicate share certificates will be issued to them, without any reference to such objection.

Mumbai, dated the 14th day of July, 2023. Sd/- Secretary, Ekta Meadows A,B,C,D,E,F & G CHS Limited Behind Siddharth Nagar, Borivali East, Mumbai - 400066

**PUBLIC NOTICE**

This is to inform the general public that as per all records i.e. on my School Leaving Certificate bearing No. 5176, Aadhar Card and Pan Card, my name is Manisha Viresh Patne. But wrongly, on my son's (Pratish Viresh Patne) 10th Standard Marksheet-March 2015 as well as on my son's (Pratish Viresh Patne) Convocation Certificate, the Mother's name is reflected as Manju, instead the Mother's name has to be mentioned as Manisha. The Mother's name i.e. my name is Manisha Viresh Patne.

Sd/- Manisha Viresh Patne

**PUBLIC NOTICE**

Notice is hereby given that Ration Card bearing No. SB 0079710 of address: Room No. B/305, Malvani Himagiri CHS Ltd, Gate No. 7, Malvani, Malad West, Mumbai - 400095 has been lost it was in the name of ABDUL WAHID SHAH, now he has to apply to the ration office for the issue of Duplicate ration card. Any person who has any claim in respect of the said ration card should lodge such claim with Mr. ABDUL WAHID SHAH and his wife BABITA ABDUL WAHID SHAH within 15 days of the publication of this Notice.

Place: Mumbai Date: 14/07/2023

**LOST & FOUND**

My name is Mohd. Salman Ansari I have lost my college leaving certificate of S.N college of arts & commerce/found

Contact on 8169879739.

**PUBLIC NOTICE**

This is to notify that our client, Mr. Arpit Raju Meshram & Mr. Akhil Raju Meshram, is the owner of Flat No. 8, on the 2nd floor, adm. 340 sq. ft. (carpet area) Building no-A-2 of Society known as 'Jai Santoshi Mata CHSL', constructed on land bearing G/1 No 66, CTS No. 38, 39, at Village-Kopri, Thane- (East), Tal. & Dist- Thane.

Originally one Mr. Gunaji Balaji Bandal was the owner of aforesaid Flat No. 8, Mr. Gunaji Balaji Bandal died on 27/07/1995 leaving behind wife Mrs. Saraswati Gunaji Bandal, his daughters Mrs. Archana Prakash Kadam, Mrs. Kanchan Krishna Ingwale, his sons Mr. Prashant Gunaji Bandal, Pramod Gunaji Bandal & Bhagwat Gunaji Bandal as his legal heirs. Further by a registered release deed dated 23/02/2010 (TNN-1-1594/2010) said Mrs. Saraswati Gunaji Bandal, Mrs. Archana Prakash Kadam, Mrs. Kanchan Krishna Ingwale, Mr. Prashant Gunaji Bandal & Bhagwat Gunaji Bandal released their rights of said Flat No. 8 in favor of Mr. Pramod Gunaji Bandal, further by a registered agreement for sale dated 30/03/2010 (TNN-01-2888/2010) said Mr. Pramod Gunaji Bandal sold said Flat No. 8 to Mrs. Vishaka Raju Meshram & Mr. Raju Meshram, further said Mrs. Vishaka Raju Meshram died on 09/11/2017 leaving behind Mr. Raju Meshram, Mr. Arpit Raju Meshram & Mr. Akhil Raju Meshram as her legal heirs, further said Mr. Raju Meshram also died on 06/03/2021 leaving behind Mr. Arpit Raju Meshram & Mr. Akhil Raju Meshram as his only legal heirs.

If any person/institution/Bank has possession of, and/or has any right, title, interest in respect of the said property by way of sale, gift, lease, inheritance, heirship, exchange, mortgage, lien, private mortgage or otherwise, is hereby required to make the same known in writing to the undersigned, along with the documents in support thereof, within 14 (fourteen) days from the date of the publication hereof, failing which the claim of such person/institution/Bank shall be deemed to have been waived and/or abandoned and our client will be free to deal with the property without reference to the such claim and/or objection.

Sd/- Droit Legal Solutions Advocate, High Court Bombay 502, 5th floor, Paras Business Centre, Carter Road No. 1, Borivali (E) Mumbai-400066

**Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority**

under section 5A of the Maharashtra Ownership Flats Act, 1963  
First floor, Gavdevi Bhaji Mandai, Near Gavdevi Maidan, Gokhale Road, Thane (W)-400 602 E-mail- ddr.tna@gmail.com Tel: 022-2533 1486 No.DDR/TNA/ deemed conveyance/Notice/27748/2023 Date :- 22/06/2023 Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963

**Application No. 66 of 2023.**  
Applicant :- (Proposed) Bhawani Palace Co-Operative Housing Society Ltd. Add : Room No. 211/212, Block No. B-36, CTS No. 25628 & 25629, Shastri Hall, Bhatiya Road, Ulhasnagar-5, Tal. Ulhasnagar, Dist. Thane

**Opponents :- M/s. Shakti Developers Partner Shri. Anil Nandlal Manchudia** Take the notice that as per below details those, whose interests have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection in this regard and further action will be taken accordingly. The hearing in the above case has been fixed on 24/07/2023 at 12.30 p.m.

| CTS No.       | Hissa No. | Area         |
|---------------|-----------|--------------|
| 25628 & 25629 | -         | 324 Sq. Mtr. |

Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

**Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Thane & Office of the Competent Authority**

under section 5A of the Maharashtra Ownership Flats Act, 1963  
First floor, Gavdevi Bhaji Mandai, Near Gavdevi Maidan, Gokhale Road, Thane (W)-400 602 E-mail- ddr.tna@gmail.com Tel: 022-2533 1486 No.DDR/TNA/ deemed conveyance/Notice/33042/2023 Date :- 13/07/2023 Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963

**Application No. 408 of 2023.**  
Applicant :- Soham Avenue Co-Operative Housing Society Limited, Add : Village Navghar, Near Indratok Phase 4, Bhayandar (E), Tal. & Dist. Thane-401105

**Opponents :- 1. M/s. Soham Developers, 2. M/s. Ashtavinayak Land Developers, 3. Shantaram Pandurang Patil, 4. Lakshman Pandurang Patil, 5. The Eastate Investment Co. Ltd.** Take the notice that as per below details those, whose interests have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection in this regard and further action will be taken accordingly. The hearing in the above case has been fixed on 07/08/2023 at 12.30 p.m.

| Survey No./CTS No. | Hissa No. | Area          |
|--------------------|-----------|---------------|
| New S. No. 27      | 4         | 6.10 Sq. Mtr. |

Sd/- (Dr. Kishor Mande) District Deputy Registrar, Co-operative Societies, Thane & Competent Authority U/s 5A of the MOFA, 1963.

**Adv. Sagar Sharad Dusane PUBLIC NOTICE**

**IN THE COURT OF CIVIL COURT, SENIOR DIVISION KALYAN, AT KALYAN**

CIVIL M. No. 515 of 2023  
MRS. ASHWINI MILIND JAGSHITE Residing at: E-21, Bansi Nagar, Kulup Wadi No.2, Near Axis Bank, Borivali (E), Mumbai 400 066 ...Applicant That late Mr. Amol Yashwant Redji, brother of the Applicant above-named, late Mr. Amol Yashwant Redji expired on 5th November 2022.

The said deceased leaving behind his following property: - I) Flat No. B/501, Admeasuring about 535 Sq.Ft, at Shri Sadguru Darshan Building, Fifth Floor, Sonarpada, Shipthada Road, Dombivli (East) 421 203. II) Room No. 4, Shiv Darshan Chawl No.3, Admeasuring about 300 Sq.Ft, at Near Appa Wadi, Next to Church, Nandivli, Dombivli (East) 421 201. III) One BHK Room, Admeasuring about 500 Sq.Ft, Gaondevi Prasad Building, Near Gaondevi Mandir, Pandurang Wadi, Manpada Road, Dombivli (East) 421 201.

Where the above-named Applicant has filed MIs. Application for granting Heirship certificate under Bombay Regulation Act 1827 Chapter-I of VIII 1827, before the Hon'ble Civil Court (S.D) at Kalyan. You the members of Public are hereby given notice to appear in the court of the Civil Court (S.D) Kalyan, in person or pleader duly instructed and to file same objection in any within 30 days, from the date of publication of this public notice. Failing which the said application will be held presuming that there is no objection of anybody and the application will be finally decided

Dated: 10/07/2023 Sd/- Sr. Clerk Asst. Superintendent Civil Judge (S.D) Kalyan

**PUBLIC NOTICE**

Notice is hereby given that the Certificate for the under mentioned Share of THE NASHIK CATHOLIC SANATORIA CO-OPERATIVE SOCIETY LIMITED (hereinafter as 'Society') has been lost/misplaced. Any finding or holding Share Certificate No. 5 for 1 share, Dist No. 193 issued in favour of HAZEL REBELLO, Folio No. 3 by the NASHIK CATHOLIC SANATORIA CO-OP SOCIETY LIMITED is requested to contact the Secretary within 15 day from the date of this Notice at Mobile No.: 9920448912 /921838743

| Name of the Shareholder | Folio No. | Certificate No. | Distinctive No. | No. of Shares held |
|-------------------------|-----------|-----------------|-----------------|--------------------|
| Mrs. Hazel Rebello      | 3         | 5               | 193             | 1                  |

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR UNISTAR TRADELINK PRIVATE LIMITED OPERATING IN TRADING OF PRECIOUS METALS AT MUMBAI**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| Sl. No. | RELEVANT PARTICULARS                                                                                                                                                                   | Details                                                                                                                                  |
|---------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | Name of the corporate debtor along with PAN/ CIN/ LLP No.                                                                                                                              | Unistar Tradelink Private Limited CIN U74120MH2011PTC212550                                                                              |
| 2.      | Address of the registered office                                                                                                                                                       | 2, Krishna Dham, Raheja Township, L.S. Raheja Marg, Malad (East), Mumbai, Maharashtra 400097                                             |
| 3.      | URL of website                                                                                                                                                                         | Not Maintained                                                                                                                           |
| 4.      | Details of place where majority of fixed assets are located                                                                                                                            | Corporate Debtor has only financial assets and has no Plant & Machinery and Immovable property                                           |
| 5.      | Installed capacity of main products/ services                                                                                                                                          | Not Applicable. The Corporate debtor is engaged in the trading of precious metals.                                                       |
| 6.      | Quantity and value of main products/ services sold in last financial year                                                                                                              | For the FY 2021-22, the sales of the main product (gold 99.5 bar) were Rs. 1,71,43,000 Now the company doesn't hold any inventory/stock. |
| 7.      | Number of employees/ workmen                                                                                                                                                           | Nil                                                                                                                                      |
| 8.      | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | For details, please connect to: cirp.unistar@gmail.com                                                                                   |
| 9.      | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:                                                                                              | For details, please connect to: cirp.unistar@gmail.com                                                                                   |
| 10.     | Last date for receipt of expression of interest                                                                                                                                        | 29.07.2023                                                                                                                               |
| 11.     | Date of issue of the provisional list of prospective resolution applicants                                                                                                             | 08.08.2023                                                                                                                               |
| 12.     | Last date for submission of objections to the provisional list                                                                                                                         | 13.08.2023                                                                                                                               |
| 13.     | Process email id to submit EOI                                                                                                                                                         | cirp.unistar@gmail.com                                                                                                                   |

Sd/- CA Kalash Shah Resolution Professional Reg. No.: IBI/IPA-0011P-PO0267/2017-2018/10511 505, 21<sup>st</sup> Century Business Centre, Nr. World Trade Centre, Ring Road, Surat-395002, Gujarat For UNISTAR TRADELINK PRIVATE LIMITED 2, Krishna Dham, Raheja Township, L.S. Raheja Marg, Malad (East) Mumbai, Maharashtra 400097 Date: 14.07.2023 Place: Mumbai

**PUBLIC NOTICE**

Member OF PUBLIC TO TAKE NOTICE that, Late Mr. Ramesh Vasant Sawant was the late of New Ketaki Co-op. Hsg. Soc. Ltd. & was holding Flat No. 203, Second Floor, New Ketaki CHS Ltd., Village Nilmore, Nallasopara (West), Tal. Vasai, Dist. Palghar, but Mr. Ramesh Vasant Sawant expired on 11/10/2020 without making nomination or Will before him his wife Mrs. Damyanti Ramesh Sawant was also expired on 08/08/2006 and now after the death of Late Mr. Ramesh Vasant Sawant, the property of Late Mr. Ramesh Vasant Sawant after Marriage Mrs. Priyanka Ganpat Sawant (Married Daughter), 2)Miss. Darshana Ramesh Sawant After Marriage Mrs. Vandana C. Sarfar (Married Daughter), 3)Mr. Abhijeet Ramesh Sawant (Son), 4)Miss. Kavita Ramesh Sawant After Marriage Mrs. Kavita Amit Parab (Married Daughter), are the only legal heirs of him, from which My client Mr. Abhijeet Ramesh Sawant, had applied for transfer of the 100% Share, interest, rights, title in respect of said flat on his name with the consent of other legal heirs i.e. 1)Miss. Shubhangi Ramesh Sawant After Marriage Mrs. Priyanka Ganpat Sawant (Married Daughter), 2)Miss. Darshana Ramesh Sawant After Marriage Mrs. Vandana C. Sarfar (Married Daughter), 3)Mr. Abhijeet Ramesh Sawant After Marriage Mrs. Kavita Amit Parab (Married Daughter),

So if any other person or persons having any claims, or right, interest, title, right in respect of said flat or objections from the other heir or heirs or other claimants/ objector or objectors for the transfer of the said shares and interest of the deceased member in the capital / property of the society are hereby required to intimate me at my below mentioned address within a period of 07 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objectors for transfer of shares and interest of the said shares and interest of the deceased member in the capital / property of the society. If no claims / objections are received within the period prescribed above, my client shall proceed and complete all the requirements regarding the Said Flat and such claim and objections received thereafter shall be deemed to have been waived.

Sd/- Adv. Nishigandha J. Parab, Add: A/101, First Floor, Kashi Krupa CHSL, Near Dipak Medical, S. T. Depot Road, Nallasopara (West) -401 203.

**PUBLIC NOTICE**

Mr. Rudrapratap Jaykaran Mishra, a Joint Member of the Gulmohar Complex Phase II Co-operative Housing Society Ltd., having address at Survey No.310, Hissa No.1, Virar (West), Tal. Vasai, Dist. Palghar, and holding Flat No. E-402, jointly with Mr. Ramesh Rudrapratap Mishra in the building of the society, died on 09-04-2021, without making any nomination. The Society hereby invites claims or objections from the heir or heirs or other claimants/objectors or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 14 days from the publication of the notice, with copies of such documents and other proofs in support of his/her/claims/objectors for transfer of shares and interest of the deceased member in the capital / property of the society. If no claims/objectors are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital / property of the society in such manner as is provided under the bye-law of the society. The claims/objectors, if any, received by the Society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the Society is available for inspection by the claimants/ objectors, in the office of the society/with the Secretary of the society between 10.00A.M. to 4.00P.M. (Sundays) from the date of publication of the notice till the date of expiry of its period.

Date: 14-07-2023 For and behalf of Gulmohar Complex Phase II CHSL Sd/- Hon. Secretary

**IN THE COURT OF HON'BLE CITY CIVIL & SESSIONS COURT AT DINDOSHI IN GOREGAON COMMERCIAL SUMMARY SUIT NO. 189 OF 2022**

UNION BANK OF INDIA, Banking Company constituted Under The Banking Companies) (Acquisition & Transfer of Undertaking) at, 1970; Having its Head Office at-239, Vidhan Bhavan Marg, Mumbai-400 021 And having its Branch office at, Shop No. B-1, 2, 3, Spring Time CHS) LTD., 3rd Golibar Road, Santracruz East, Mumbai -400055, Maharashtra. Through Mr. MANOJ HARMA Branch Manager, Age-40, Occ. Service Mobile No. 8080724319

VS ...PLAINTIFF  
1. M.S. AARAV CHICKEN STATION, Prop. Ms. Kiran Roosaheb Gadge, Age-28 years, Occ. Business, Shop No. 7, Pawar House, Opp. Dhanjay Apartment, Devkabal Niwas), Bhandup East, Mumbai-400042, Maharashtra. Mobile No. 9619504466

2. M.S. CHICKEN STATION, Prop. Sachin Pawar (Franchiser) Age-Adult, Occ. Business, Vashi Intouch Park, 8th Floor, 816, Behind Raghuleela Mall, Near Mahesh Lunch Home, Sector-30-A, Vashi, Navi Mumbai, Maharashtra) Mobile No. Not known.

...DEFENDANTS  
TAKE NOTICE that, this Hon'ble Court will be moved before his Honour Judge H.H.J. SMT. VD. INGLE presiding in Court Room No.02 on 30.09.2023 at 11:00 am in the forenoon by the above named plaintiff for following relief:

The Plaintiffs therefore prays: a) That the Defendant and, 2, be decreed and ordered to pay to the plaintiff a sum Rs.8,09,442.99/- (Rupees Eight Lakh Nine Thousand Four Hundred Forty Two and Paise Ninety Nine Only) together with further interest @ 10.7% P.A. with monthly rests from 01.03.2022 till judgment and thereafter further interest at the contractual rate from the date of judgment till payment. b) That this Hon'ble Court be pleased to fix a time within which the Defendant be directed jointly and/or severally to pay the said dues amounts in terms of prayers (a) above, and in default. c) That in the event of deficiency on such sale and realizations personal decrees is passed against Defendant to the extent of such deficiency. d) The Defendant be directed to furnish a list in the form of an affidavit giving therein complete details of all his respective movable and immovable assets including Cash and Bank balances held by them either in his respective personal names and/or jointly and/or severally with others and file the same in this Hon'ble Court. e) This Hon'ble Court be pleased to make an order of attachment of all those movable properties of the Defendant including cash and Bank balances and other receivables held by them either in his respective personal names and/or jointly severally with others to be furnished by the Defendant in the form of an affidavit in terms of prayers above. f) That the Defendant max be directed to pay to the plaintiff their costs of the suit. g) And for such other and further reliefs as the nature and circumstances of the case may require. Dated this 3rd day of July, 2023.

For Registrar, City Civil Court, Dindoshi at Bombay  
ANANDKUMAR R. SINGH Shop no. 10 Sunshine Commercial Complex Station Road, Nallasopara (E) Tal. -Vasai Dist. Palghar Maharashtra-401 209. Mob. 9619603320. anandsingh253@gmail.com  
M/S. AARAV CHCKEN STATION AND M/S. CHICKEN STATION

**ART HOUSING FINANCE (INDIA) LIMITED**

(Formerly known as ART Affordable Housing Finance (India) Limited) Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034 Branch Office: 49, Udyog Vihar Phase 4, Gurugram, Haryana 122015

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY IN REST ACT 2002 Under the SARFAESI Act, 2002 having its registered Office at 107, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034 hereinafter "the Secured Creditor" serve upon the present notice in below loan account number which was declared NPA as on 06.07.2023

| S. NO. | LOAN A/C NUMBER                             | NAME OF BORROWER / CO-BORROWER                 | ADDRESS OF THE BORROWER & CO-BORROWER                                                                                  | PROPERTY ADDRESS OF SECURED ASSETS                                                                                                                                                                                                                                                                                             | DATE OF DEMAND NOTICE (3/2) | OUTSTANDING DUES                                                                                   |
|--------|---------------------------------------------|------------------------------------------------|------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------|----------------------------------------------------------------------------------------------------|
| 1.     | LNKLN04022-230008250 & LNKLN04022-230008251 | GHANSHYAM MOHAN PARAB & SNEHAL GHANSHYAM PARAB | FLAT NO. 105, A-WING, UMINGA DHAM, VALIVALI VILLAGE, VALIVALI ROAD, BADLAPUR WEST, BADLAPUR, THANE, MAHARASHTRA-421503 | PROPERTY MEASURING FLAT NO. 105, 1ST FLOOR, A-WING, APPROX. CARPET AREA OF 27.49 SQ. MTR. BUILDING KNOWN AS 'UMINGA DHAM', SURVEY NO. 118, HISSA NO. 1 AND 3, GUT NO. 119, HISSA NO. 1, TOTAL ADMEASURING 5080SQ. MTRS. VALIVALI VILLAGE, TAL. AMBERNATH, THANE, MAHARASHTRA - 421503 BOUNDED AS UNDER IN THE TITLE DOCUMENTS. | 07.07.2023                  | Rs. 19,02,237/- (RUPEES NINETEEN LAKH TWO THOUSAND TWO HUNDRED THIRTY-SEVEN ONLY) AS ON 07.07.2023 |
| 2.     | LNKLN01418-190006271                        | LAHU VITHAL TUPARE & SWATI LAHU TUPARE         | 53/6 LAXMI BAI TUPARE CHAWL, SAINATH CHOWK, KURLA WEST, MUMBAI, MAHARASHTRA-400070                                     |                                                                                                                                                                                                                                                                                                                                |                             |                                                                                                    |

